

ITEM NO.14

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4041/2018
(Arising out of impugned final judgment and order dated 14-02-2018
in IA No. 958/2018 passed by the High Court Of M.P. At Indore) RATAN
SINGH Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS. Respondent(s)

(FOR ADMISSION and IA No.59113/2018-EXEMPTION FROM FILING O.T.)

Date : 18-07-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. N.K. Mody, Sr. Adv.
Mr. Santosh Sharma, Adv.
Mr. Siddhi Padia, Adv.
Mr. M. P. Shorawala, AOR

For Respondent(s) Ms. Pinky Anand, ASG
Ms. Madhavi Divan, Adv.
Mr. Rajesh Ranjan, Adv.
Ms. Shraddha Deshmukh, Adv.
Ms. Saudamini Sharma, Adv.
Mr. B.V. Balramdas, AOR

Ms. Swarupama Chaturvedi, AOR
Mr. B.N. Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R Heard the learned

Counsel appearing for the parties.

Given the fact that the petitioner has been in jail for a period
of almost six years and given the fact that the appeal pending in the
High Court of Madhya Pradesh, Indore Bench is likely to take time,

we enlarge the petitioner on bail, subject to the satisfaction of the trial Court.

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We have been shown our order dated 16.05.2018 which discloses a dismal state of affairs. Criminal Appeals apparently of the year 2001 and 2002 alone are being taken up for hearing in the State of Madhya Pradesh. Citizens of India have to face enormous hardship many persons are languishing in jails. We are not at all happy with the stand taken by either the Union of India or the State of Madhya Pradesh. We may indicate that a previous Chief Justice of this Court had meetings with the Chief Justices from all the States in which it was suggested, and finally adopted by way of Resolution, that *ad-hoc* Judges be appointed within the present constitutional scheme to take care of arrears of this kind.

We wish to know what steps have been taken in this regard by the Union of India as well as all the other States.

Issue notice to all the other States.

It cannot be gainsaid that it is extremely important that criminal appeals that are pending in the High Courts all over the country be disposed of at once without further delay.

According to us, therefore, we want the Union as well as the States to give us an action plan within a period of eight weeks from today on affidavit stating exactly how they intend to create the necessary infrastructure so that *ad-hoc* Judges be appointed to dispose of these matters.

List on Tuesday, the 18th September, 2018.

(R. NATARAJAN)

(SAROJ KUMARI GAUR)

COURT MASTER (SH)

BRANCH OFFICER